

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 1585
TO BE ANSWERED ON 31/07/2026

EMPLOYMENT GUARANTEE AND LIVELIHOOD SUPPORT UNDER VB-G RAM G

1585 Dr. M. Dhanapal:

Will the Minister of Rural Development be pleased to state:

- (a) the objectives underlying the Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G) Act, 2025 and the manner in which the government proposes to strengthen rural employment and livelihood opportunities through the new framework;
- (b) the employment guarantees, livelihood support measures and coverage envisaged for rural households under the VB-G RAM G Act, 2025;
- (c) the changes introduced in funding arrangements, implementation mechanisms and worker entitlements as compared to the earlier rural employment guarantee framework; and
- (d) the monitoring, evaluation and grievance redressal systems established by Government to ensure effective implementation and benefits for vulnerable rural workers?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a) & (b): The **Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G) Act, 2025** has come into force with effect from **1st July, 2026** with the objective of enhancing livelihood security of rural households through a strengthened statutory framework for enhanced guaranteed wage employment of 125 days, creation of durable and productive rural assets, promotion of sustainable livelihoods and strengthening of rural infrastructure. The Act envisages a **Whole-of-Government Approach** by promoting convergence with other Central and State Government programmes and lays emphasis on **Water-related Works, Core Rural Infrastructure, livelihood-related Infrastructure and works for the mitigation of extreme weather events**, while encouraging technology-enabled planning, implementation, monitoring and transparency.

(c): As per sub-section (2) of section 22 of the Act, the fund sharing pattern between the Central Government and the State Governments shall be 90:10 for the North Eastern States, Himalayan States and Union territory (Uttarakhand, Himachal Pradesh and Jammu and Kashmir) and 60:40 for all other States and Union territories with legislature.

For the current financial year 2026-27, a Central share provision of ₹95,692.31 crore has been made for the Scheme, representing the largest allocation ever for rural employment at the Budget Estimate Stage. With the inclusion of the corresponding estimated State share, the total

programme outlay is likely to exceed ₹1.51 lakh crore, which is expected to significantly accelerate rural transformation, large-scale employment generation and income enhancement in rural areas.

The VB-G RAM G Act, 2025 enhances the guaranteed employment from 100 days to 125 days in a financial year for every rural household whose adult members volunteer to do unskilled manual work. The Act further strengthens the statutory rights of workers by expressly providing for unemployment allowance where employment is not provided within the stipulated time and compensation for delay in payment of wages. It also provides for simplified mechanisms for registration and demand for employment. Further, wage payments under the Scheme are processed through the DBT-SPARSH platform, to facilitate timely, transparent and accountable transfer of wages directly into the bank accounts of workers. Further Gram Panchayat will continue to play important role in implementation of the scheme.

(d): The **VB-G RAM G Act, 2025** provides a comprehensive institutional framework for monitoring, evaluation and grievance redressal to ensure effective implementation of the Scheme and timely delivery of benefits to eligible rural households, including vulnerable workers. The implementation of the Scheme is monitored through a technology-enabled Management Information System (MIS), periodic review meetings at various levels, social audits, inspections and other monitoring mechanisms prescribed under the Act. The Act also provides for a **time-bound, multi-tier grievance redressal mechanism** at the Block and District levels for receiving and disposing of grievances relating to implementation of the Scheme. In addition, the Ministry provides technical support, capacity building and handholding to the States/UTs from time to time to strengthen its effective implementation. These measures are aimed at ensuring transparency, accountability, efficient service delivery and effective implementation of the **VB-G RAM G Scheme** in accordance with the provisions of the **VB-G RAM G Act, 2025**.
